CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No.250/AT/2025

- Subject : Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Gadag II and Koppal II Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).
- Petitioner : Gadag II and Koppal II Transmission Limited (GIIKIITL)
- Respondents : Central Transmission Utility of India Limited and Ors.

Petition No.251/TL/2025

- Subject : Petition Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Gadag II and Koppal II Transmission Limited.
- Petitioner : Gadag II and Koppal II Transmission Limited
- Respondents : Central Transmission Utility of India Limited and Ors.
- Date of Hearing : 20.3.2025
- Coram : Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
- Parties Present : Shri Rohit Jain, GIIKIITL Shri Dharmender, PFCCL Shri Swapnil Verma, CTUIL Shri Ranjeet S Rajput, CTUIL Shri Akshayvat Kislay, CTUIL

Record of Proceedings

The representative of the Petitioner submitted that the present Petitions have been filed for the adoption of transmission charges for the Inter-State Transmission System, i.e., "System Strengthening at Koppal-II and Gadag-II for integration of RE generation projects" (hereinafter referred to as "the Project") as discovered pursuant to the tariff based competitive bidding process and for the grant of a transmission licence for establishing the said Project. He also submitted that there had been a certain delay in filing the transmission licence application on account of the nonreflection of filing fees on the e-portal, and the said delay may kindly be condoned by the Commission.

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2. Considering the submissions made by the representative of the Petitioner, the Commission ordered as under:

- a) The Petitioner to implead Developer of Koppal-II PS / Gadag-II PS as a party to the present Petition and file a revised memo of Parties within a week.
- b) Admit and issue notice to the Respondents, including the impleaded Respondent as above;
- c) The Respondents, to file their respective replies, if any, within three weeks with a copy to the Petitioner, who may file its rejoinder(s) within two weeks thereafter.
- d) CTUIL to file the following information in a given format, on affidavit, within three weeks:

(i) Inter-	Connecting	Upstream	and D	ownstream	Transmissior	n Systems	in	
fc	following table:								
							Commissio		

SI. No.	Particulars	Detail of the transmission system	STU/I STS	Implementi ng Agency	Implementatio n mode (RTM/TBCB)	Commissio ning Schedule/ status
1	Upstream Transmission system					
2	Downstream transmission system					

(ii) The details of the connectivity/ GNA granted and/ or applications received at Koppal-II PS / Gadag-II PS as per the following table with relevant documents:

S. No.	Applicant name	Type of applicant (generator/ bulk consumer/ distribution licensee etc.)	Start date of connectivity/ GNA/GNA _{RE}	Con BGs furnished
1.				

3. The matters will be listed for hearing on **8.5.2025**.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)

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